

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]**

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

Notification No. 25/2022-Customs

New Delhi, the 21<sup>st</sup> May, 2022

G.S.R. (E). – In exercise of the powers conferred by section 111 of Finance Act, 2018 (13 of 2018), read with sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 18/2019-Customs, dated the 6<sup>th</sup> July, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 475 (E), dated the 6<sup>th</sup> July, 2019, namely:-

In the said notification, in the Table-

- (i) against Sl. No. 1, for the entry in column (4), the entry “Rs. 5 per litre” shall be substituted;
- (ii) against Sl. No. 2, for the entry in column (4), the entry “Rs. 2 per litre” shall be substituted.

2. This notification shall come into force with effect from the 22<sup>nd</sup> May, 2022.

[F. No. 354/11/2022–TRU]

(Nitish Karnatak)

Under Secretary to the Government of India

**Note.** - The principal notification No. 18/2019-Customs, dated the 6<sup>th</sup> July, 2019 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number 475(E), dated the 6<sup>th</sup> July, 2019 and last amended *vide* notification No. 52/2021-Customs, dated the 3<sup>rd</sup> November, 2021, *vide* number G.S.R. 781(E), dated 3<sup>rd</sup> November, 2021.